

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 84(MAH)/2015
CA No. 34/2016

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

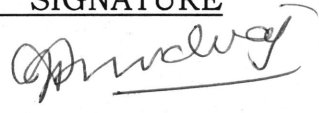


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE PARTIES: Mr. Arjundas Alreja

V/s.

M/s. Golden Sill & Shelter Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	M. S. BHARDWAJ Shri V.P. VERMA	Advocate for Petitioner	
2	Aniket Nair et al Apeksha Anir ilb Mustafa Motiwala for Yashodhar Divka ilb m/s Divka & Co for Respondents 1, 2 & 5	Advocate for Proposed Resp ondent No-10 Respondent 1, 2 & 5	 

ORDER

CA No. 34/2016 in CP No.84/397-398/CLB/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. The Petitioner has complied with the terms of the Order dated 05.01.2017 and through an Affidavit affirmed the service of notices to the parties as also publication in the newspaper.

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3. In respect of CA No. 34/2016 i.e. impleadment of certain parties, a copy has been served to R10, seeking time to file Reply. Time is granted to file reply on or before 08.03.2016 with a copy in advance to the other side.
4. Likewise after the service of the notice to R5 the Learned Representative has filed the Letter of Authority and also directed to file reply, if any, needless to mention with a copy in advance to the other side.
5. The matter is now enlisted on **10.03.2017**. Date is duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

22nd February, 2017.